

Central Administrative Tribunal
Principal Bench

O.A. No. 248 of 2002

New Delhi, dated this the 4th February, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri S.K. Singh,
S/o late Shri Ram Lagan Singh Yadav,
Retd. Inspector (LS. 7278)
C/o Shri Sant Lal, Advocate,
C-21 (B) New Multan Nagar,
Delhi-110056. . . Applicant

(By Advocate: Shri Sant Lal)

Versus

Union of India through

the Secretary,
Ministry of Communications,
Dept. of Telecommunications,
Sanchay Bhawan,
New Delhi-110001. . . Respondent

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant seeks a direction to decide his revision petition dated 27.8.2001 (Annexure A-2) within a period of two months.

2. Applicant's counsel Shri Sant Lal states that applicant's aforesaid review petition has not been disposed of by respondents as yet.

3. If these submissions are correct, I dispose of this O.A. at this preliminary stage itself with a direction to respondents to dispose of the aforesaid review petition in accordance with rules and instructions under intimation to applicant within three months from the date of receipt of a copy of this order.

(3)

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4. If any grievance still survives it will be open to applicant to challenge the same in accordance with law, if so advised.

5. The O.A. stands disposed of accordingly.
No costs.

6. Let a copy of the O.A. be annexed along with this order.

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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